

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "A", BANGALORE**

**Before Shri George George K, Vice-President &
Shri Laxmi Prasad Sahu, Accountant Member**

ITA No.61/Bang/2024 : Asst.Year 2022-2023

M/s.Bridges of Sports Foundation No.24, 4 th Main, 2 nd Cross Shretan Colony, JP Nagar 7 th Phase, Bangalore – 560 078. PAN : AAGCB9229B.	v.	The Income Tax Officer Ward 4(3)(3) Bangalore.
(Appellant)		(Respondent)

Appellant by : --- None ---
Respondent by : Sri.Sandeep Kumar H.S., Addl.CIT-DR

Date of Hearing : 12.03.2024	Date of Pronouncement : 12.03.2024
-------------------------------------	---

ORDER

Per George George K, Vice-President :

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 23.11.2023 passed u/s.250 of the Income-tax Act, 1961 ("the Act" hereinafter). The relevant assessment year is 2022-2023.

2. At the time of hearing before us, the assessee has placed on record an application dated 28.02.2024, requesting for the permission to withdraw its appeal. The learned Departmental Representative did not raise any objection to such prayer. We, therefore, permit the assessee to withdraw its appeal, which hereby stands dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as infructuous.

Order pronounced on this 12th day of March, 2024.

Sd/-
(Laxmi Prasad Sahu)
ACCOUNTANT MEMBER

Sd/-
(George George K)
VICE-PRESIDENT

Bangalore; Dated : 12th March, 2024.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A), Bengaluru.
4. The Pr.CIT, Bengaluru.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore